

31.3.95

Sl. No. 15

Applicant by Shri. G. S. Wadia.

Respondent by Shri. S. S.
Karkera.

Shri. Wadia for the applicant
states that the applicant
would be satisfied if
time is granted to vacate
the quarters. We grant
four months time to vacate
the quarters subject to
payment of normal rent,
with liberty to respondents
to initiate proceedings, if
necessary for enhancing
the rent, if there is
breach of Rules. O.A. disposed of.

'Dasti'

(P. P. Srivastava) (M. S. Deshpande)
MCA V/c.

J.

Order/Judgement (despatched
to Applicant/Respondent(s))
on 31/3/95

31/3/95